

recommended that clearance of schemes causing over Rs. 35, 000 for these weaker sections by his Ministry be waived;

(c) if so, the other recommendations made at the Conference; and

(d) the action taken to implement the recommendations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The recommendations made at the Conference are indicated below:-

(i) State SCDCs should take up Projects/Schemes costing upto Rs. 5.00 lakhs and Projects costing beyond Rs. 5.00 lakhs may be handled by NSFDC.

(ii) Ban on direct lending by state Corporations may be lifted.

(iii) Funds released by NSFDC to State Corporations for implementation of the Scheme at their request should carry higher rate of interest, if not utilised within the specified period.

(iv) While retaining the existing highly concessional rate of interest for beneficiaries below Double the Poverty line, NSFDC may consider charging higher rates of interest on a slab basis when its level of assistance goes up.

(v) State Corporations must introduce maximum economy in respect of administrative expenses, as has been done by NSFDC.

(vi) All efforts should be made by State Corporations to improve recoveries on their loans with interest.

(d) The recommendations will be taken up for implementation after obtaining approval of the concerned authorities.

Interest Charged From Allotted of DDA Flats

3481. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the rate of interest being charged from the allottees of DDA flats on hire purchase basis and rate of interest being paid to registrants on their amount deposited with DDA; and

(b) the reasons for dual rate of interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) For flats allotted by the DDA 'on Hire purchase basis' the monthly instalment fixed contains the element of interest at the rate of 12.60% per annum. On the other hand interest at the rate of 7% per annum on the amount of registration deposits compounded yearly payable to the allottees is adjusted against the cost of flats at the time of their allotments.

(b) The differential rates of interest are operated with a view to financing the activities of the DDA.

Employment Under Nehru Rozgar Yojana In West Bengal

3482. SHRI BIRSING MAHATO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of unemployed persons employed under Nehru Rozgar Yojana during each of the last three years in West Bengal; and

(b) the amount allocated during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Nehru Rozgar Yojana which is in operation since October, 1989 in the country, including the State of West Bengal, has been designed to

create self-employment and wage employment opportunities for the urban poor. The number of urban poor assisted to take up self-employment ventures and the number of mandays generated during each of the last three years is as under:-

Year No. of beneficiaries assisted No. of mandays of work generated.

Year	No. of beneficiaries assisted	No. of mandays of work generated
1989-90	Nil	Nil
1990-91	1,355	66,838
1991-92	7,375	2,87,899

(b) The amount allocated to West Bengal under the Yojana during the last three years is as under:

Year	Amount Allocated (Rs. in lakhs)
1989-90	839.73
1990-91	692.01
1991-92	521.10

[*Translation*]

Legislation Regarding Eviction of Land Under Unauthorised Possession

3483. SHRI N.J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to bring forward a legislation in regard to the eviction of Government land under anauthorised possession; and

(b) when it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI M. ARUNACHALAM): (a) No, Sir. However, the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 provides for eviction of Unauthorised occupants of Public Premises which include Government land.

(b) Does not arise.

[*English*]

Funds for State Housing Boards

3484. SHRI SYED SHAHABUDDIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the States which have set up autonomous Housing Boards or Housing Corporations;

(b) whether such Boards/Corporations received by fund from the Union Government or any Central financial institution;

(c) the physical targets of these Boards and Corporations and the level of achievement thereof during 1991-92; and

(d) the physical target and central financial assistance therefor for the year 1992-93?